HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JA

(Office of the Registrar Judicial)

File No .:- RFA 01/2025

Titled

Dhunda Ram

V/S

Darmander Singh & Anr.

..... Petitioner/Appellant(s)

...... Respondent(s)

Notice to the respondent (s): -

- Darmannder Singh S/O Bansi Singh R/O Sarwal, Paloura, Tehsil & Distt. Jammu.
- Raj Singh S/O Bansi Singh
 R/O Bhagwan Chak, Tehsil Khour
 A/P H.No. 104, Anand Nagar, Talab Tillo Tehsil & Distt. Jammu.

Whereas in the above noted case, it has been proved to the satisfaction of this Court that the service of the respondent (s) named above cannot be effected in any ordinary manner, hence proclamation is hereby issued against the above named respondent (s) to appear before this Court on <u>15.09.2025</u> at 09.00 A.M. or the next working day if <u>15.09.2025</u> is declared as a holiday in person or through some recognized agent failing which appropriate orders will be passed.

Given under my hand seal of the Court this 05th day of August, 2025 at Jammu.

Sandeep Kour)

Registragladigial

Jammun U.

Dated: 07-08-25

Copy of the above forwarded to:

1. The Editor <u>Lycellin</u>, <u>Jamm</u>, for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No<u>198</u> dated <u>02-08-2025</u> as publication charges has been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2-CPC, e-court, High Court of J&K and Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K and Ladakh.

(Sandeep Kour)

Dy Registrar Registrar Judicials High Court of

High Court of Joseph High Court of Mark and Ladakh

Jammu